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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A. 839/96.

Dt. of Decision : 9-4-97

R.M.Krishna Frasad

.. Applicant

Vs.

1. The Comptroller and Auditor General of India,  
10, Bahadurshah Zafar Marg,  
New Delhi - 110 001.
2. Prl. Accountant General (Audit-I),  
Andhra Pradesh, Hyderabad. .. Respondents.

Counsel for the applicant : Mr. S. Ramakrishna Rao  
for Mr. K. Dakshina Murthy

Counsel for the respondents : Mr. G. Parameshwar Rao SC for AG

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

..2

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S.Ramakrishna Rao for Mr.I.Dakshina Murthy, learned counsel for the applicant and Miss Sakthi for Mr.G. Parameshwar Rao, learned counsel for the respondents.

2. This OA is filed praying for a direction to R-2 to fix up his pay by stepping up of his pay to Rs.2,675/- on par with the pay of the junior Sri M.Satyanarayana III as on 1-5-89 and add the advance increments of Rs.75/- and regulate the pay accordingly.

3. The case was heard for some time. The learned counsel for the applicant submitted that the applicant had sent a lawyer's notice dated 21-08-95 when his request was rejected by letter No.Prl.AC(AU).I/Bills.I/Genl/54/95-96/ dt. 24-07-95 (Annexure-III). That lawyer notice is yet to be disposed of. In view of the above the learned counsel for the applicant submitted that he will pursue his case further. In view of that the only direction that can be given in this OA is to dispose of the lawyer notice in accordance with law within a period of three months from the date of receipt of a copy of this order.

4. With the above direction the OA is disposed of. No costs.

S.C

(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 9th April 1997.  
(Dictated in the Open Court)

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D.R.(J)

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## Copy to:

1. The Controller and Auditor General of India,  
10, Bahadurshah Zafar Marg, New Delhi.
2. Prl. Accountant General(Audit-I),  
Andhra Pradesh, Hyderabad.
3. One copy to Mr. A. Dakshina Murthy, Advocate, CAT, Hyderabad.
4. One copy to Mr. G. Parameswara Rao, Addl. CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

self  
28/4/97

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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGAN : M(A)

AND

THE HON'BLE SHRI B.G. DAI PARAMESHWAR:  
M(J)

DATED: 9/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in  
O.A. NO. 839/96

ADMITTED INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR,

II COURT

